

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 272/(MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE PARTIES: M/s. II FL Facilities services Ltd.

SECTION OF THE COMPANIES ACT: 230-232 OF THE
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	<u>Heaven Ltd</u>	<u>Adv</u>	<u>[Signature]</u>
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In this matter, the paid up share capital is more than Rs. 50 lakh, hence does not fall in the pecuniary jurisdiction of this court. Registry is directed to immediately transfer it and place it on board of court room no. 10. AR has informed that this petition is also appearing as cause list of court room 20/4/17.

Sd/-

M. K. Shrawat

Member (Judicial)

Govt. of India

National Company Law Tribunal
Mumbai Bench, Mumbai

19/4/17